

Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department

Notification
Srinagar, the 15th May, 2018

PRO 209 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No. XIII of 1963), and in supersession of all previous notification issued in this behalf, the Government hereby appoint Mr. Peerzada Zahoor Ahmad (KAS), Assistant Commissioner (Revenue), Srinagar to be the competent authority for purposes of the said Act within the territorial jurisdiction of Tehsils South, Channapora, Eidgah, and Pantachowk of District Srinagar.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Ananyatullah) IAS

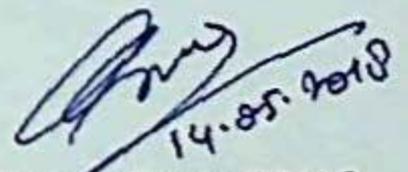
Commissioner/Secretary to Government
Revenue Department

Dated:- 15 -05-2018

No:- Rev/LB/22/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner/ Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 spare copies).
5. Deputy Commissioner, Srinagar
6. Director, Archives, Archaeology & Museums, J&K Srinagar.
7. Special Assistant to the Hon'ble Minister for Revenue, for information of the Hon'ble Minister.
8. Special Assistant to the Hon'ble (MOS) Revenue.
9. Mr. Peerzada Zahoor Ahmad (KAS), Assistant Commissioner (Revenue), Srinagar.
10. Manager, Government Press Srinagar for publication in the Government Gazette.
11. Pvt Secretary to Commr/Secretary to Government, Revenue Department.
12. I/C Website, Revenue Department
13. Notification/Stock file.


14.05.2018

(Ghulam Rasool) KAS
Deputy Secretary to Government
Revenue Department